

(2023) 06 OHC CK 0016
In the Orissa High Court
Case No : Writ Petition (C) No.17366 Of 2023

Hina Sethi

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 06-06-2023

Acts Referred:

Citation : (2023) 06 OHC CK 0016

Hon'ble Judges : Biraja Prasanna Satapathy, J

Bench : Single Bench

Advocate : D.N. Rath, Y.S.P. Babu

Final Decision : Disposed Of

Judgement

Biraja Prasanna Satapathy, J

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical) Mode.
2. Heard learned counsel for the parties.
3. Petitioner has filed the present Writ Petition challenging the rejection of his claim for appointment under the provisions of Rehabilitation Assistance Scheme by the Opposite Party No.3 vide order dated 17.10.2022 under Annexure-8.
4. Mr. D.N. Rath, learned counsel for the petitioner contended that the case of the petitioner is covered by the judgment of the apex Court in the case of Malayananda Sethy v. State of Orissa, Civil Appeal No.4103 of 2022 disposed of on 20.05.2022 and in view of the decision, the impugned rejection is not sustainable in the eye of law.
5. Mr. Y.S.P. Babu, learned Addl. Government Advocate does not dispute the position.
6. In the above view of the matter, this Court while disposing the Writ Petition quash the order at Annexure-8 and directs O.P. No.3 for reconsideration of the claim of the petitioner in the light of the decision in the case of Malayananda

Sethy (supra) and pass appropriate order in accordance with law within a period of 2 (two) months from the date of receipt of this order.

The Writ Petition is disposed of accordingly.

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